

(c) Yes, Sir.

(d) M/s Bharti Infotel Ltd. has opted for surrender of Basic Service Licence for Delhi, Haryana, Tamil Nadu, Karnataka and Madhya Pradesh service areas. The request of the company to surrender the licences was accepted and the paid entry fee was not refunded.

(e) All the Letter of Intents (LOIs) issued for grant of Unified Access Services (UAS) Licence except five service areas of one company have been converted into Licence Agreements on fulfillment of conditions stipulated in the LOI.

(f) The licensee can operate their services during validity of the licence which is 20 years from the effective date of licence unless revoked earlier. Further, the licensor may extend, if deemed expedient, the period of licence by 10 years at one time, upon request of the licensee.

#### **Setting up of University for PIOs**

\*393. DR. E.M. SUDARSANA NATCHIAPPAN:  
SHRI SANTOSH BAGRODIA:

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether Government proposes to set up a University for Persons of Indian Origin (PIOs);

(b) if so, whether Government has taken a final decision on the issue;

(c) if so, the details regarding admissions, disciplines and fee structure of the University;  
and

(d) if not, the reason therefor?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) and (b) The task of setting up the first PIO/NRI university at Bangaluru has been entrusted to the Manipal Academy of Higher Education Trust (MAHET).

Expressions of Interest for setting up four more universities at places other than Bangaluru have been invited.

(c) and (d) The Universities would be multi-disciplinary and shall offer courses in areas like Medical Sciences, Dental, Engineering and Technology, Information Technology, Business Administration, Management, Bio-technology and Bio-Informatics etc. 50% seats shall be reserved for PIO/NRI students. An Advisory Board, with representation in it from all concerned Ministries and Departments, as also bodies like the UGC, MCI, AICTE, etc. is charged with the responsibility of examining other aspects in the light of the established practice and the guidelines issued by the Supreme Court.

#### **Discontinuation of power generation**

†\*394. DR. PRABHA THAKUR: Will the PRIME MINISTER be pleased to state:

---

†Original notice of the question was received in Hindi.

(a) whether it is a fact that power generation has been discontinued from first and second units of Rajasthan Atomic Power Project (RAPP), Rawatbhata;

(b) if so, the reasons therefor;

(c) by when the power generation is likely to be restarted;

(d) whether the Government of Rajasthan has urged to increase its allocation from the units of RAPP constructed earlier as well as from the under construction new units of RAPP; and

(e) the details of the steps being taken by Government to accept the request of Government of Rajasthan?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): (a) and (b) RAPS-1 is shut down for techno-economic evaluation on its refurbishment/continuation of operations. The second unit, RAPS-2 was shutdown for En-Masse Feeder Replacement (EMFR) which has since been completed.

(c) RAPS-2 is expected to restart in September 2009.

(d) and (e) Full power of RAPS-2 (200 MWe) is allocated to Rajasthan and will be available from September 2009. Rajasthan has a share of 36 % from RAPS-3 and 4 (2 × 220 MWe) and 13% from Narora Atomic Power Station in Uttar Pradesh. Rajasthan will also have a share of 20% from units 5 and 6 of RAPS (2 × 220 MWe), which are expected to come on line in 2009-10.

#### **Scheme for slum dwellers**

\*395. SHRIMATI SHOBHANA BHARTIA:  
SHRI N.K. SINGH:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether Government has decided to formulate a new scheme for slum dwellers and the urban poor to promote a slum free India in the next few years;

(b) if so, the details thereof;

(c) whether the Union Government has decided to extend support to the State Governments who will assign property rights to people living in slum areas; and

(d) if so, the details of model legal framework developed for the purpose and to what extent State Governments have agreed to adopt or follow the same?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) to (c) Yes, Sir. The Government has announced that a new scheme called Rajiv Awas Yojana would be introduced for the slum dwellers and the urban poor. The Schemes for Affordable Housing through Partnership and the Scheme for Interest Subsidy for Urban Housing would be dovetailed into the Rajiv Awas Yojana which would extend support under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) to States that are willing to assign property rights to people living in slum areas.